

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2999  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> DECEMBER 2024**

**APPOINTMENT OF NOTARIES**

**2999. SHRI CAPTAIN VIRIATO FERNANDES:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the list of candidates selected in the year 2024 for Notaries from Goa;
- (b) whether a 'Certificate of Practice' is issued to selected candidates, if not, the reasons therefor;
- (c) the start date of the application process for Notary positions;
- (d) whether the candidates are informed about their selection, if so, the details thereof; and
- (e) whether applications for renewal of Notary are license pending with the Government, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a): The Central Government has decided to provisionally appoint 296 legal practitioners as Notaries in the State of Goa vide Notice dated 15th March, 2024.
- (b): As on 9.12.2024, 4453 digitally signed Certificates of Practice have been issued through the Notary Portal to the candidates of various States selected by the Central Government for appointment as Notaries in the year 2024. As regards the candidates selected for appointment as Notaries in the State of Goa, the report of verification of their particulars has not yet been received from the Bar Council of Maharashtra & Goa.
- (c): The candidates whose online applications were received between 25.08.2018 and 31.03.2023 were called for interview for selection and appointment as Notary.
- (d): A public notice dated 15th March 2024 was published on the website of the Department of Legal Affairs regarding selection of candidates for provisional appointment as Notaries in Goa.
- (e): Renewal of Certificate of Practice as a Notary is a continuous process and applications for renewal received in the Department of Legal Affairs are attended to and disposed of in a routine manner.